

(A.B.I)

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW.

O.A.No.490 of 1991.

Guru Prasad & another ..... Applicants.

Versus

Union of India & others ..... Respondents.

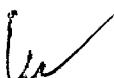
Hon'ble Mr.Justice U.C.Srivastava, V.C.

Hon'ble Mr.K.Obayya, A.M.

(By Hon'ble Mr.Justice U.C.Srivastava, V.C.)

The applicants, who were Senior Computors and were working in the Office of Middle Ganga Division, Central Water Commission, have approached this tribunal -1 against the order passed by the Under Secretary, Central Water Commission dated 15.5.89 by which the Senior Computer has been paid benefit of higher scale since the date of appointment on the post of Senior Computer, whereas the applicants have not been paid the benefit of higher scale since their date of appointment on the post of Senior Computer. In this connection, the applicants have relied on the judgment passed by this tribunal and Delhi and Hyderabad Tribunals in the cases filed by the persons belonging to the same category. This tribunal vide its judgment and order dated 28.3.89 in O.A.No.23/88 'RamJatan Ram & others Vs. Union of India & others' has allowed the application and passed the following orders:-

"Accordingly, the application is allowed and the respondents are directed to allow the revised pay scales of the post of Senior Computers w.e.f. the date from which they are entitled for the said scales of pay and all consequential benefits like arrears of pay, allowances, seniority etc. on the post of Senior Computer within a period of three months from the date of receipt of this order....."



2. The respondents in their counter affidavit have stated that they have given effect to the judgment and have issued a circular in this behalf on 24.2.89 wherein directions have been given in pursuance of the order passed by this tribunal. Accordingly, this application is allowed and the order passed by the Allahabad Tribunal, referred to above, shall apply in this case also. In case a particular date has been fixed for giving actual benefit and notional benefit, the same will be applied equally in respect of all the employees throughout the country.

MEMBER (A)

VICE CHAIRMAN.

DATED: OCTOBER 22, 1992.

(ug)